

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).14922-14923/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No.5502/2016 24-05-2024 in CRA No. 5649/2016 passed by the High Court of Judicature at Allahabad]

RAKESH SINGH

PETITIONER(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

IA No. 222659/2024 - EXEMPTION FROM FILING O.T.

Date : 07-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. S. Nagamuthu, Sr. Adv.
Mr. Vibhav Mishra, AOR
Mr. Vibhanshu, Adv.
Mr. Avijeet Bhujabal, Adv.
Ms. Sangeeta Malhotra, Adv.

For Respondent(s) :Mr. Prakash Sharma, Adv.
Mr. Anuj Saxena, Adv.
Mr. Bitu Kumar Singh, Adv.
Mr. Sunil Kumar Ojha, Adv.
Mr. Sandeep Garausa, Adv.
Mr. Prathvi Raj Chauhan, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Mani Munjal, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Post on 17.02.2025.
2. In the meanwhile, the parties shall file convenience compilation(s), if any.

3. We make it clear that no further opportunity would be granted for that purpose.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)